

1	2	3
4	Arunachal Pradesh	240.00
5	Manipur	54.00
6	Nagaland	35.00
7	Meghalaya	90.00
8	Andhra Pradesh	1000.00
TOTAL :		3257.00

2007-08

S.No.	State/UT	Amount Approved
1	Bihar	1000.00
2	Madhya Pradesh	1040.00
3	Uttar Pradesh	4740.00
4	Jammu & Kashmir	400.00
5	Gujarat	319.00
6	Goa	48.00
7	Assam	1000.00
8	Sikkim	72.00
9	Mizoram	90.00
10	Tripura	97.08
TOTAL :		8806.24

Closure/merger of National Board of Examination with MCI

†1568. SHRI PRABHAT JHA:

SHRI BHAGAT SINGH KOSHYARI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is a huge difference between the result of exams conducted by National Board of Exam (NBE) and Medical Council of India (MCI);

(b) if so, the details regarding result of examinations conducted during the last five years;

(c) whether Government is considering to close NBE or merge it with MCI in view of pass percentage being less of examination results of NBE;

(d) if so, the details thereof; and

(e) if not, the steps Government proposes to take to prevent the failure of the students from being spoilt?

† Original notice of the question was received in Hindi.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The National Board of Examinations conducts the following examinations:-

1. DNB CET Examination
2. DNB Final Examination
3. Fellowship Entrance Examination
4. Fellowship Exit Examination
5. Screening Test for Foreign Medical Graduates

The Medical Council of India does not conduct any exam.

(b) The result of examinations conducted by National Board of Examinations during the last five years is given at the statement (see below) [Refer to the statement appended to answer to USQ No. 1564 Part (b)]

(c) There is no proposal to close NBE or merge it with MCI.

(d) and (e) Does not arise.

Chemicals used in adulterated milk

†1569. SHRI PRABHAT JHA:

SHRI BALAVANT ALIASBAL APTE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the case of selling adulterated milk at many places in the country has come into the light;

(b) if so, the details of the States where such milk is being sold;

(c) whether Government is aware of the toxicants and chemicals being used for adulteration; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Sale of milk and milk products containing a substance not found in milk, except as provided in the Prevention of Food Adulteration (PFA) Rules, 1955, is prohibited. Any violation of the provisions of the PFA Act, 1954 and Rules, 1955 attracts legal action. The Food Safety and Standard Authority of India has, however, informed that there are certain media reports about alleged selling of adulterated milk prepared with vegetable fat, liquid detergent, shampoo, caustic soda, urea, castor oil and other chemicals by unscrupulous traders but no such reports has been received from the State/U.T. Governments who are responsible for implementing PFA Act, 1954 and rules, 1955 in States/U.Ts.

Implementation of NRHM

1570. SHRI MAHENDRA MOHAN:

SHRIMATI MOHSINA KIDWAI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

† Original notice of the question was received in Hindi.